

ITEM NO.3

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(WITH APPLN(S) FOR ON BEHALF OF SEBI, APPROPRIATE ORDERS/DIRECTIONS, CLARIFICATION/DIRECTION, DIRECTIONS, EXEMPTION FROM FILING O.T., STAY, DIRECTION, IMPLEADMENT, INTERVENTION, INTERVENTION/IMPLEADMENT, MODIFICATION OF COURT ORDER, PERMISSION TO FILE ADDITIONAL DOCUMENTS, PERMISSION TO FILE APPLICATION FOR DIRECTION, STAY)

WITH

W.P.(C) No. 500/2015 (X)

C.A. No. 13319/2015 (XVII)

C.A. No. 13394/2015 (XVII)

C.A. No. 13410/2015 (XVII)

(FOR CLARIFICATION/DIRECTION ON IA 131617/2017)

T.C.(C) No. 134/2015 (XVI-A)

W.P.(C) No. 640/2016 (X)

W.P.(C) No. 613/2016 (X)

T.C.(C) No. 31/2016 (XVI-A)

T.C.(Cr1.) No. 1/2016 (XVI-A)

T.C.(Cr1.) No. 2/2016 (XVI-A)

T.C.(Cr1.) No. 3/2016 (XVI-A)

T.C.(C) No. 30/2016 (XVI-A)

Date : 15-05-2018 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR**

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Mr. Shuvodeep Roy, Adv.

Mr. Sayooj Mohandas M., Adv.

Mr. Amarjit Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice on all the fresh applications in these matters.

In I.A. No.67399/2018 and D. No.67404/2018, the SEBI is directed to furnish their objection, if any, to the applications.

List after summer vacation.

The Report of the Committee is perused.

The Committee is permitted to proceed with the steps, as proposed in the Report.

If any party to this case is interested in getting a copy of the Report, the Registry may give copy, as per Rules.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR